

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-30/2020

M/s. Swapna Developers **... Petitioner**

Versus

South Goa Planning & Development
Authority and Anr., **.... Respondents**

Mr. Y. V. Nadkarni, Advocate for the Petitioner.

Mr. Menino Pereira, Advocate for the Respondent no. 1.

WITH

LD-VC-OCW-41/2020

Guild Of Active Members For Action **... Applicant**

Versus

M/s. Swapna Developers & others. **.... Respondents**

Ms. B. Kukalekar, Advocate for the Applicant.

Mr. Y. V. Nadkarni, Advocate for the original Petitioner.

Mr. Menino Pereira, Advocate for the original Respondent no. 1.

Coram:- Nutan D. Sardesai, J.

Date:- 23rd June, 2020.

P.C.:

Heard Shri Y. V. Nadkarni, learned Advocate for the petitioner and Mr. Menino Pereira, learned Advocate for respondent no. 1.

2. Mr. Pereira seeks time to file reply. Stands over on 17.07.2020.
3. In the meantime Shri Nadkarni seeks leave to file reply to the intervention filed by Ms. B. Kukalekar. Leave granted.
4. Interim relief, if any, to continue.

Nutan D. Sardesai, J.

msr.